CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH New Delhi

CP 407/2000 IN O.A. No. 1491/1999

New Delhi, this 12nd day of the December, 2000

HON'BLE MR. V. K. MAJOTRA, MEMBER(A) HON'BLE MR. SHANKAR RAJU, MEMBER(J)

Shri O.M. Prakash

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... Petitioner

(By Advocate : Shri H.C. Sharma)

Versus

Shri Vinod Kumar, D.R.M., Chelmsford Road.

... Respondent

(By Advocate : Shri D.S. Jagotra)

ORDER (oral)

Hon'ble Mr. V.K. Majotra:

The learned counsel for the respondent, Shri Jagotra has drawn our attention to Annex R-II whereby the applicant has been promoted as Crane Jamadar Gr.III, contended that the order of this Tribunal dated 16.10.2000 in OA No. 1491/1999 has been complied with. The learned counsel for the applicant has state that the applicant has not been given the seniority of promotion vis-a-vis his juniors. This grievance and its redressal do not flow from the above stated order If the applicant has any grievance of the Tribunal. against Annex R-II, he at liberty to move a fresh OA in that behalf. We are satisfied as to the compliance of the direction of the Court and discharging the notice against the respondents and the CCP is dismissed having become infructuous.

S. Rum (Shankar Raju) Member(J)

(V.K. Majotra)
Member(A)

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